

Master Direction - Reserve Bank of India (Non-Banking Financial Company (NBFC) – Scale Based Regulation) Directions, 2023

Extant paragraph	Amended paragraph
<p>5.1.25 “Owned Fund” means aggregate of</p> <p>(i) paid up equity capital,</p> <p>(ii) preference shares which are compulsorily convertible into equity,</p> <p>(iii) free reserves,</p> <p>(iv) balance in share premium account and</p> <p>(v) capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset;</p> <p>as reduced by</p> <p>(vi) accumulated loss balance,</p> <p>(vii) book value of intangible assets and</p> <p>(viii) deferred revenue expenditure, if any.</p>	<p>5.1.25 “Owned Fund” means aggregate of</p> <p>(i) paid up equity capital,</p> <p>(ii) preference shares which are compulsorily convertible into equity,</p> <p>(iii) free reserves,</p> <p>(iv) balance in share premium account and</p> <p>(v) capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset;</p> <p>as reduced by</p> <p>(vi) accumulated loss balance,</p> <p>(vii) book value of intangible assets and</p> <p>(viii) deferred revenue expenditure, if any.</p> <p><u>NBFCs shall not be required to deduct a Right-of-Use (ROU) asset (created in terms of Ind AS 116-Leases) from Owned Fund, provided the underlying asset being taken on lease is a tangible asset.</u></p>
<p>107.2</p> <p>(ix) The following regulatory adjustments/deductions shall be applied in the calculation of CET 1 capital [i.e., to be deducted from the sum of items (i) to (viii)]:</p> <p>(a) Goodwill and other intangible assets:</p> <p>(i) Goodwill and all other intangible assets should be deducted from CET 1 capital.</p> <p>(ii) The full amount of the intangible assets is to be deducted net of any associated deferred tax liabilities which would be extinguished if the intangible assets become</p>	<p>107.2</p> <p>(ix) The following regulatory adjustments/deductions shall be applied in the calculation of CET 1 capital [i.e., to be deducted from the sum of items (i) to (viii)]:</p> <p>(a) Goodwill and other intangible assets:</p> <p>(i) Goodwill and all other intangible assets should be deducted from CET 1 capital.</p> <p>(ii) The full amount of the intangible assets is to be deducted net of any associated deferred tax liabilities which would be extinguished if the intangible assets become</p>

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Master Direction - Non-Banking Financial Company - Housing Finance Company
(Reserve Bank) Directions, 2021

Extant paragraph	Amended paragraph																		
<p>4.1.28 "Owned Fund" means paid up equity capital, preference shares which are compulsorily convertible into equity, free reserves including balance in share premium account and capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset, as reduced by accumulated loss balance, book value of intangible assets and deferred revenue expenditure, if any.</p>	<p>4.1.28 "Owned Fund" means paid up equity capital, preference shares which are compulsorily convertible into equity, free reserves including balance in share premium account and capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset, as reduced by accumulated loss balance, book value of intangible assets and deferred revenue expenditure, if any.</p> <p><u>HFCs shall not be required to deduct a Right-of-Use (ROU) asset (created in terms of Ind AS 116-Leases) from Owned Fund, provided the underlying asset being taken on lease is a tangible asset.</u></p>																		
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Master Direction - Core Investment Companies (Reserve Bank) Directions, 2016

Extant paragraph	Amended paragraph
3.(1)(xxii) "owned funds" means paid up equity capital, preference shares which are compulsorily convertible into equity, free reserves, balance in share premium account and capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset, as reduced by accumulated loss balance, book value of intangible assets and deferred revenue expenditure, if any;	3.(1)(xxii) "owned funds" means paid up equity capital, preference shares which are compulsorily convertible into equity, free reserves, balance in share premium account and capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset, as reduced by accumulated loss balance, book value of intangible assets and deferred revenue expenditure, if any; <u>NBFCs shall not be required to deduct a Right-of-Use (ROU) asset (created in terms of Ind AS 116-Leases) from Owned Fund, provided the underlying asset being taken on lease is a tangible asset.</u>
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Weighted risk assets - On-Balance Sheet items	Percentage weight
(v) Other assets	
(d) Others (to be specified)	100

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Master Directions - Mortgage Guarantee Companies (Reserve Bank) Directions, 2016

Extant paragraph	Amended paragraph												
<p>3(a)(xxv) "owned fund" means paid up equity capital, free reserves including contingency reserves maintained as per paragraph 18 of the Guidelines on Registration and Operations of Mortgage Guarantee Company, balance in share premium account and capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset, as reduced by accumulated loss balance, book value of intangible assets and deferred revenue expenditure, if any;</p>	<p>3(a)(xxv) "owned fund" means paid up equity capital, free reserves including contingency reserves maintained as per paragraph 18 of the Guidelines on Registration and Operations of Mortgage Guarantee Company, balance in share premium account and capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset, as reduced by accumulated loss balance, book value of intangible assets and deferred revenue expenditure, if any;</p> <p><u>NBFCs shall not be required to deduct a Right-of-Use (ROU) asset (created in terms of Ind AS 116-Leases) from Owned Fund, provided the underlying asset being taken on lease is a tangible asset.</u></p>												
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Master Direction – Reserve Bank of India (Asset Reconstruction Companies) Directions, 2024

Extant paragraph	Amended paragraph								
<p>3.1 (xi) "Owned fund" means the aggregate of</p> <ul style="list-style-type: none"> a. paid up equity capital; b. paid up preference capital, to the extent it is compulsorily convertible into equity capital; c. free reserves (excluding revaluation reserve); d. credit balance in profit and loss account; <p>as reduced by-</p> <ul style="list-style-type: none"> e. the debit balance on the profit and loss account; f. miscellaneous expenditure (to the extent not written off or adjusted); g. book value of intangible assets; h. under/ short provision against NPA/ diminution in value of investments; i. over recognition of income, if any; and j. other deductions required on account of the items qualified by the auditors in their report on the financial statements. 	<p>3.1 (xi) "Owned fund" means the aggregate of</p> <ul style="list-style-type: none"> a. paid up equity capital; b. paid up preference capital, to the extent it is compulsorily convertible into equity capital; c. free reserves (excluding revaluation reserve); d. credit balance in profit and loss account; <p>as reduced by-</p> <ul style="list-style-type: none"> e. the debit balance on the profit and loss account; f. miscellaneous expenditure (to the extent not written off or adjusted); g. book value of intangible assets; h. under/ short provision against NPA/ diminution in value of investments; i. over recognition of income, if any; and j. other deductions required on account of the items qualified by the auditors in their report on the financial statements. <p><u>NBFCs shall not be required to deduct a Right-of-Use (ROU) asset (created in terms of Ind AS 116-Leases) from Owned Fund, provided the underlying asset being taken on lease is a tangible asset.</u></p>								
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Master Direction - Standalone Primary Dealers (Reserve Bank) Directions, 2016

Extant paragraph	Amended paragraph																		
<p>3(iv) Tier-I capital means paid-up capital, statutory reserves and other disclosed free reserves. Investment in subsidiaries (where applicable), intangible assets, losses in current accounting period, deferred tax asset and losses brought forward from previous accounting periods will be deducted from the Tier-I capital.</p>	<p>3(iv) Tier-I capital means paid-up capital, statutory reserves and other disclosed free reserves. Investment in subsidiaries (where applicable), intangible assets*, losses in current accounting period, deferred tax asset and losses brought forward from previous accounting periods will be deducted from the Tier-I capital.</p> <p><u>NBFCs shall not be required to deduct a Right-of-Use (ROU) asset (created in terms of Ind AS 116-Leases) from Owned Fund, provided the underlying asset being taken on lease is a tangible asset.</u></p>																		
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